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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**



C.P. (I.B) No. 26/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2018**

Name of the Company: Ingram Micro India Pvt Ltd  
V/s.  
ECS Biztech Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA	SR. ADV	Respondent	
2.	WITH RITU SHAH FOR THAKKAR AND PAHWA	ADV.		
3.	Mr. M. R. Bhatt with Ms Vijay Patel for M/S M. R. Bhatt & Co	Sr Adv. Adv	Applicant	

**ORDER**

Learned Senior Advocate Mr. M R Bhatt with Learned Advocate Mr. Vijay Patel present for Operational Creditor/Petitioner. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent.

Proof of service of notice of date of hearing filed.

Learned Advocate Ms. Ritu Shah i/b Thakkar and Pahwa filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 01.03.2018 for objection of Respondent, if any, and for hearing before admission.



**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 13th day of February, 2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**